

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 07/04/2015

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/51017/2015-CU[DB] dated 27/03/2015

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
-------------	--------	-------------------------------

1

ST/361/2012

SNR CONSTRUCTION**COMPANY,****11, SANSAR CHANDRA****ROAD, BEHIND ANAND****BHAWAN, GPO, M.I. ROAD,****JAIPUR (RAJASTHAN)**

Name and Address of
Respondent

2

-C.C.E. JAIPUR I**N.C.R. Building, Statue Circle,****"C" Scheme, jaipur 302005.**

Copy To

3 Advocate(s) / Consultant(s):**Bipin Garg****B-1/1289, A - Vasant Kunj,****New Delhi****Delhi**

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

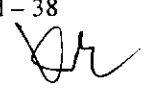
10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

14 C.D.R. 15 Office Copy 16 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 27.3.2015

Appeal No. ST/361/2012-CU(DB)

[Arising out of Order-in-Original No. 69/2011(ST)-Commissioner dated 7.12.2011 passed by the Commissioner, Central Excise & Customs, Jaipur]

For Approval & Signature :

**Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R.K. Singh, Member (Technical)**

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

M/s SNR Construction Company

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

Ms. Rinky Arora, Advocate - for the Appellant

Shri R. Tandan, D.R. - for the Respondent

**Coram : Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R.K. Singh, Member (Technical)**

F. Order No. 51017 / 2015

Per Justice G. Raghuram :

On 22.7.2014, stay application was disposed directing pre-deposit of proportionate interest within four weeks. Compliance is to be reported by 10.9.2014. Stay of the adjudicated certain interest and penalty was made subject to compliance of pre-deposit.

2. The order has not been complied with and Id. Counsel for the appellant submits that the pre-deposit as directed has not been made. Counsel further states that against the order dated 22.7.2014 the appellant has moved the High Court of Rajasthan by way of service tax Appeal and no order has yet been passed in the said appeal by the High Court.

3. In the circumstances, we dismiss the appeal under Section 35F of the Central Excise Act, 1944.



(Justice G. Raghuram)
President



(R.K. Singh)
Member (Technical)

RM